

छत्तीसगढ़ शासन
जल संसाधन विभाग
मंत्रालय
महानदी भवन, केपिटल कॉम्प्लेक्स,
नया रायपुर (छ.ग.)

—:: अधिसूचना ::—

दिनांक /06/2015

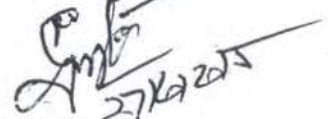
क्र. एफ-1-8/31/छ.ग.सि.प्र.नियम 2006/एस-2/2012 (पार्ट) :- छत्तीसगढ़ सिंचाई प्रबंधन में कृषकों की भागीदारी अधिनियम, 2006 (क्रमांक 20 सन् 2006) की धारा 55 द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य सरकार, एतद्वारा, छत्तीसगढ़ सिंचाई प्रबंधन में कृषकों की भागीदारी नियम, 2006 में निम्नलिखित और संशोधन करती है, अर्थात् :-

संशोधन

उक्त नियमों की प्रस्तावना में, -

कोष्टक, शब्द एवं अंक "(क्रमांक 7 सन् 2006)" के स्थान पर, कोष्टक, शब्द एवं अंक "(क्रमांक 20 सन् 2006)" प्रतिस्थापित किया जाये।

छत्तीसगढ़ के राज्यपाल के नाम से
तथा आदेशानुसार


(एम.एल.गुप्ता)

उप सचिव,
जल संसाधन विभाग,
मंत्रालय, नया रायपुर

**Govt. of Chhattisgarh
Water Resources Department
Mantralaya, Mahanadi Bhawan,
Naya Raipur (C.G.)**

//Notification/

Dated /06/ 2015

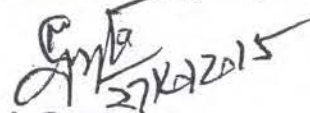
No. F-1-8/31/CGSPNiyam 2006/S-2/2012(Part) : In exercise of the powers conferred by Section 55 of the Chhattisgarh Sinchai Prabandhan Me Krishkon Ki Bhagidari Adhinyam 2006 (No. 20 of 2006), the State Government, hereby, makes the following further amendment in the Chhattisgarh Sinchai Prabandhan Me Krishkon Ki Bhagidari Niyam, 2006, namely :-

AMENDMENT

In preamble of the said rules,-

For the paranthesis, words and figure "(Act 7 of 2006)", the paranthesis, words and figure "(No. 20 of 2006)" shall be substituted.

By order and in the name of the
Governor of Chhattisgarh,


(M.L.Gupta)

Deputy Secretary
Water Resources Department